will get a copy of those rules this even- not more than four persons. Four is ing. The present position with regard to the rules is that the rules of procedure and conduct of business in force immediately before the commencement of the Constitution, those rules are modified by the Chairman and they are assumed as the governing rules for this session until the Council introduces modifications.

The only three things on which there are fundamental differences are just these: Number one, the question has been raised about the place of Questions in this Council. a good deal of discussion, I decided that we should adopt the procedure of the House of Lords. Ouestions on two days a week, three starred questions a day—that is the procedure of the House of Lords.

Prof. G. RANGA (Madras): Altogether ?

Mr. CHAIRMAN: So far as the starred questions are concerned, three questions on two days a week.

AN HON. MEMBER: For each Member ?

Mr. CHAIRMAN: Three questions for the whole day. Next, there are no Adjournment Motions in this Council because generally Adjournment Motions indicate censure of the Government or dissatisfaction with the Government. But the same purpose is served by Motions for Papers. That is also the procedure which prevails in the House of Lords. So, instead of Adjournment Motions, we have Motions for Papers.

PANEL OF VICE-CHAIRMEN

MR. CHAIRMAN: The third thing is about the Panel of Vice-Chairmen. We have said there will be a Panel of Vice-Chairmen since the President of this Assembly is called Chairman. So it is said, the Council will have a Panel of Vice-Chairmen consisting of the ruling of the Chairman?

the maximum number. Well, in the House of the People we have a Pnel of Chairmen—the Speaker and a Panol of Chairmen. Here it is the Chaiman and a Panel of Vice-Chairmen I have nominated three persons and I am keeping one vacancy unfilled. They are: Acharya Narendra Deva who has sent a cable to me consenting to serve as a Vice-Chairman, Mr. Mukand Lal Puri and Begam Aizaz Rasul. These are the three names and one is kept vacant.

We meet again on Monday for the discussion on the President's Address.

AN HON. MEMBER: On a point of information, Sir. When are you going to start the Question Hour in this Council?

Mr. CHAIRMAN: Well, as soon as the rules are ready. You will know.

An Hon. MEMBER: Sir, what will Members of this Council be called?

MR. CHAIRMAN: It is a matter still under discussion.

An Hon, MEMBER: Who will consider the amendments to the rules?

Mr. CHAIRMAN: There will be a Rules Committee appointed and Committee amendments that Rules will be considered.

An Hon. MEMBER: When are we to submit amendments to the President's Speech?

MR. CHAIRMAN: First the main motion must be submitted and as soon as the main motion comes, you can propose amendments.

AN HON, MEMBER: On a point of information, Sir. Is the information given to us about three questions 47

MR. CHAIRMAN: It is a rule which we have made and put down. It is a rule of procedure until it is modified by the Council.

AN HON. MEMBER: Several Members will be giving notice of their questions. Then are we to understand that the Chairman will make a choice of any three?

MR. CHAIRMAN: Three questions will be answered orally and those questions will be selected in the order of receipt.

AN HON: MEMBER: You will take up questions on any particular days in the week?

MR. CHAIRMAN: Yes, we will prescribe the days.

The House now stands adjourned till 10.45 a.m. on Monday, the 19th May.

The Council then adjourned till a quarter to eleven of the clock on Monday, the 19th May 1952.